

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3685  
ANSWERED ON 23<sup>RD</sup> MARCH, 2023**

**COMPENSATION TO ROAD ACCIDENT VICTIMS**

**3685. SHRI RAMCHARAN BOHRA:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

**सड़क परिवहन और राजमार्ग मंत्री**

**be pleased to state:**

- (a) whether the Government proposes to review the rate of compensation paid to the road accident victims in the country;**
- (b) if so, the details thereof and the time-frame set for payment of the said compensation;**
- (c) whether any committee has been constituted in this regard and if so, the details thereof; and**
- (d) the time by which the recommendations of the said committee are likely to be implemented?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

**(a) and (b) Section 161 (as stands amended) vide Motor Vehicle (Amendment) Act, 2019, made provisions to enhance compensation in case of hit and run motor accidents from Rs. 12,500/- to Rs 50,000/- for grievous hurt and from Rs. 25,000/- to Rs. 2,00,000/- in case of death. The Ministry has notified a new scheme as Compensation to Victims of Hit & Run Motor Accidents Scheme, 2022 which came into force w.e.f.**

**01.04.2022, vide notification GSR 163(E) dated 25th February 2022, including the time-frame under claims settlement procedure.**

**(c) and (d) A Standing Committee has been constituted vide Ministry of Road Transport & Highways' letter no. RT-11036/39/2022-MVL dated 05<sup>th</sup> April, 2022 as per the provisions of G.S.R. 163(E) dated 25<sup>th</sup> February, 2022.**

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